

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.218  
CP 97 of 2019

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Yogesh Mishra & Anr

.....Applicant

V/s

Chiccem Healthcare Pvt Ltd & Ors

.....Respondent

**Order delivered on: 04/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Nachiket Mehta, Adv.

For the Respondent

: Mr. Nipun Singhvi, Adv. a.w Mr. Abhishek Chhjad, PCS  
for R-1, 2, 4 & 6

**ORDER**

Ld. Counsel for the respondent No.3 & 5 appeared and submitted that he has instructions to appear in the matter and filed vakalatnama on-line. He is directed to file reply. Ld. Counsel for the petitioner seeks adjournment to argue the matter. Last opportunity is given to the applicant to argue the matter on next date of hearing.

List for consideration on 18.07.2024

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**